

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1611/2001

New Delhi this the 5th day of July, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Nand Kishore Saini S/O Suraj Mal Saini,
last employed as Postal Assistant,
Ganeshpura Post Office, Delhi
under Delhi Postal Circle,
R/O Rampura, Delhi. ... Applicant

(By Shri Sant Lal, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of
Communication, Deptt. of Posts,
Dak Bhawan, New Delhi-110001.
2. Director Postal Services (P),
O/O CPMG, Delhi Circle,
Meghdoot Bhawan,
New Delhi-110001. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

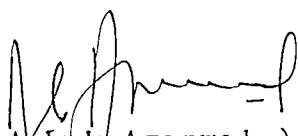
In disciplinary proceedings conducted against the applicant, a penalty of dismissal from service had been issued against him. In respect of the very same charges applicant was prosecuted in a criminal case wherein by a judgment and order passed on 27.1.2000 at Annexure A-I he has been acquitted. Applicant has thereafter submitted representations dated 2.3.2000 (Annexure A-3) and 4.7.2000 (Annexure A-2) seeking reinstatement. No decision thereon has so far been taken.

2. In the circumstances, we find that the interest of justice will be duly met by disposing of

the present OA at this stage itself even without issue of notices with a direction to the respondents to decide the aforesaid representations and communicate their decision by a reasoned and speaking order to the applicant expeditiously and in any event within a period of two months from the date of service of a copy of this order. We direct accordingly.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/